

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 201
IB-276/ND/2020

IN THE MATTER OF:

M/s. N D Spices Pvt. Ltd.

...PETITIONER

Vs.

M/s. Yes Sir Catering Services Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 27.11.2020
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Operational-creditor :Mr. Depaish Tangoriya, Advocate.

For the Respondent/ Corporate-debtor :

ORDER

Heard the submissions made by the Learned Counsel for both the parties. The Learned Counsels for both the parties have submitted that they are exploring the possibility of a settlement and the settlement talks are in advance stage. Two weeks' time has been granted in the matter for settling the matter. Matter is adjourned to 22.12.2020.

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**(V.K. Subburaj)
Member (T)**

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**(P.S.N. Prasad)
Member (J)**